



3rd TAL NATIONAL [ONLINE] JUDGEMENT WRITING COMPETITION 2022.

BROCHURE

ORGANIZED BY: THE ADVOCATES LEAGUE

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1. ABOUT THE ORGANIZATION:

The Advocates League [TAL] is an ISSN-approved Journal & a legal research initiative whose work is mainly dedicated to legal research and publication. It also hosts several events which include Certificate courses, Competitions, Workshops, and Webinars. The Advocates League has a team of students and alumni of various law colleges and universities in the country. It is blessed to have well-reputed Professors and practicing advocates as members of its Editorial Board. With a dedicated team and mission to bring meaningful reform in legal education, the team commits itself to excellence. TAL also aims to provide better legal aid so that it can emancipate individuals from all kinds of hindrances in seeking access to justice.

2. ABOUT THE COMPETITIONS:

Judgement is the most significant document for the parties, the Advocates, the legal fraternity, and ultimately the citizens of the Country. The art of Judgement Writing is a precious and invaluable skill to learn for any student of law. The objective of this event is to provide the participants with an opportunity to analyse the given proposition from the perspective of a Judge, apply the law and render a suitable Judgement. The Participants are encouraged to apply judicial mind to clearly analyse the evidence, enunciate the legal position, apply the law to the facts, and reach a well-reasoned and innovative conclusion.

3. GENERAL RULES OF THE COMPETITION

3.1. Definitions:

- a) Competition refers to the 3rd TAL National (Online) Judgement Writing Competition, 2022.
- b) Judgement refers to the findings on facts based on judicial precedents and law submitted from the side of Participants for the Judgement Writing Competition.
- c) Organizing Committee (“OC”) means the committee, including any authorized persons, appointed for the administration and conduct of the competition and of all events leading to the competition.
- d) Unique Participation Code refers to the unique code allotted to each participant for the purpose of this Competition by the OC.
- e) Proposition refers to the hypothetical problem which has been drafted and published for use in the Competition.
- f) Plagiarism refers to the representation of someone else's ideas or words mentioned in books, articles, or any other sources as one's own.

3.2. Discretion of OC:

- a) The OC shall have the exclusive authority to interpret these rules in the interests of fairness and equality.
- b) Any circumstance not covered by these rules shall be adjudged by the OC. Decisions made by the OC in this regard will be adjudicated in the interests of fairness and equality.
- c) All such decisions of the OC shall be final and binding.

3.3. Language:

The competition shall be conducted in English language only.

3.4. Eligibility:

Any student pursuing B.A. LL.B / LL.B or any equivalent law degree course (UG/ PG) in any institution recognized by the Bar Council of India shall be eligible to participate in the competition.

3.5. Clarifications:

All requests for clarifications to the proposition must only be emailed to The last date for requests for clarifications is September 5, 2022. No further clarifications shall be entertained after this date.

4. JUDGEMENT WRITING COMPETITION

4.1. Format of the Judgement:

- a) Cover Page: This page should consist of the following essentials:
 - Unique Participation Code (top right corner)
 - Name of the Competition
 - Name of the Court
 - Case Number
 - Name of the Parties: (e.g., ABC v. Union of India).
 - Advocates appearing on the behalf of the Parties

**Note Any hypothetical name, for the purposes of this point, could suffice.*

- Presiding Officer
- Date of Delivery of Judgement

- b) Body:

- Precise Facts of the Case
- Issues to be determined
- Arguments of the two Parties
- Statements of the Witnesses and Evidence Produced

- Analysis of the Arguments, Evidence, and Conclusion based on the relevant facts.

c) Conclusion:

- The decision of the court based on the analysis of the law and evidence
- Reasons for the decision.
- Statement of the court on awarding of the Sentence.
- The Judgement was written and read over in open court on Date.

d) The Judgement must be submitted as follows:

- Language- English
- Page limit – Max. 15 Page.
- Format – PDF
- Font – Times New Roman
- Font size- 12 for text, 10 for footnotes
- Page numbers – bottom center
- The citation methodology to be followed is Bluebook (20th Ed.)

4.2. Anonymity:

Each team shall be provided with a unique participation code upon registration. The identity of the teams shall not be disclosed at any stage; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the Organizing Committee.

4.3. Evaluation Criteria:

- Each Judgement shall be assessed individually and independently by two (2) judges. Judges shall be from the legal fraternity (either professors from esteemed institutions or an Advocate).
- Every draft will be marked with a maximum of one hundred (100) marks by each judge based on the criteria mentioned in the Rules.
- The marks distribution for the judgment shall be as follows:

Criterion	Marks
Enumeration of Facts and Identification of Issues	15
Statement of contentions	20
Citing of relevant laws viz. case-law, statutes, and opinions of jurists	20
Format, presentation, style, clarity, appearance, and overall impression	20
Critical analysis, analytical reasoning, and conclusion	25
Total	100

5. PERKS OF THE COMPETITION

- a) The author/s of the best Judgement Draft will get a cash prize of Rs. 3,100/, a Certificate of Merit.
- b) The author/s of the 2nd best Judgement writing will get a cash prize of Rs. 1500/-, a Certificate of Merit.
- c) The author/s of the top 5 Judgement Draft will only be given a Certificate of Merit.
- d) All the participants will get a Certificate of Participation.

6. REGISTRATION

- a) This is an individual as well as a team event (maximum of 2 members). Each individual/ team shall register for the competition by filling out the online registration form along with the payment of fees.
- b) **Multiple entries from a university have been allowed.**
- c) **Form:** The registration shall be done through a Google form:
<https://theadvocatesleague.in/notifications/view/JWC-2022-NPSdha.html>
- d) **Registration fee is as follows:**
 - Individual Registration: Rs. 350/-
 - Team Registration: Rs. 500/-
- e) **Mode of Payment:** The fee for the competition shall be paid to the bank account/ through Phone pe/ Paytm/ Google Pay.
 - **For Google pay/Phone pe:** +91 8083578539
 - **For Paytm:** +91 8210224270
 - **A/C Details for the payment of fee:**



Account Holder Name: Nitish Kumar Mishra

Account Number- 20332285116

Bank Name- State Bank of India

IFSC Code- SBIN0018028

Branch name- SBI, Sudna Branch, Daltonganj, Jharkhand.

Note: Participants shall upload a screenshot of the payment made, in the registration form given.

- f) A Participation Code shall be assigned to each participant/team by the OC after the completion of the registration process.
- g) Each participant/team shall upload their final draft of Judgement to the respective submission form only.

7. LIST OF IMPORTANT DATES

- Release of Problem: August 12, 2022
- Last date of Registration: August 31, 2022
- Last date of Submission: September 20, 2022
- Results: September 30, 2022

8. CONTACT

- Alpesh Kumar: +91 76670 05795
- Aishwarya Bhatia: +91 80909 94108
- E-mail: OC.JWCTAL@gmail.com

9. PROPOSITION

1. *In Sindia, there is a city named Bharatpur in the District of Rajkot 303030, where Chandan aged about 45 years old resides. He is engaged in the business of construction of buildings and booking flats. One person, namely Rohit- a Software Engineer aged about 28 years approached Chandan on 5.06.2020 for booking a flat in Ganga & Yamuna Apartment. He booked Plot no. D-404 (2 BHK, Second floor) for consideration of Rs. 60 Lakhs with his hard-earned money.*
2. *Rohit paid Rs. 45 Lakhs as advance money and booked the flat in June 2020. He was promised to get the possession by December 2021. During this span of time, he repeatedly enquired about the status of his flat from Chandan, who continued to give him assurances regarding the timely completion and handover of possession of the flat. However, due to unprecedented circumstances, the construction was delayed and consequently, Rohit did not get possession of the flat in December 2021. Rohit continually approached Chandan in the following months to hand over the possession of the flat to him.*
3. *On 28.01.2022 Rohit reached the construction site and was shocked to see that a major portion of the work on his flat was still pending. He saw that no work was being done at the construction site and only Chandan and some of his employees were present there.*
4. *Rohit lost his temper and started abusing and threatening Chandan and his employees as he was in anguish thinking about the money he had already invested in the flat. Chandan apologized for the delay and promised to hand over possession by March 2022. Rohit left the site after announcing his intention to take legal action against Chandan.*

5. *Thereafter, Chandan allegedly contacted Rohit through Whatsapp to warn him against taking any legal action. Rohit replied with similar threats and reiterated his intention to pursue legal action. He decided to visit Chandan to confront him regarding his subtle threats and it was during this visit that a heated argument broke out between them. The argument turned physical, and Chandan allegedly murdered Rohit in broad daylight by giving as many as 25 knife blows to the vital parts of his body.*
6. *On the same day, i.e. on 5.02.2022, a First information report was lodged on the information given by a bystander to the police that an altercation had resulted in murder near the site of the Ganga & Yamuna Apartment.*
7. *During the investigation, the Police seized the knife and clothes soaked in blood stains, wallet, and other pieces of evidence. They submitted a Charge sheet on 13.03.2022 against accused Chandan.*
8. *During the trial, the Prosecution produces the Dying Declaration (hereinafter referred to as "DD") of Rohit in which he declared that the various injuries caused to his body were the results of knife blows inflicted by Chandan. The prosecution also brings forth a witness present when the deceased Rohit made his DD. Further, the Prosecution brings on record the Whatsapp messages wherein the alleged threats were made by Chandan against Rohit. The Prosecution adduced that there was sufficient motive and intention of Chandan to kill Rohit. The prosecution produces as many as 14 witnesses in his support including a Doctor, Expert, bystander, etc.*
9. *The prosecution demanded severe punishment in the case, i.e. the death penalty to the accused Chandan for murdering Rohit because the murder had effectively terrorized every person who was purchasing the flat and shocking society as a whole.*
10. *On the other hand, the accused produces his defense, firstly that he had no intention to kill Rohit; secondly that the medical report shows that a person cannot remain alive and also in a conscious state for more than 10 minutes after receiving such injuries, especially while most of the injuries were on vital parts of the body, whereas DD was made after one hour. Thus, it was argued that the DD was either false or not made in a conscious state of mind, hence not reliable and the conviction cannot be based on such DD. Further, Defence also brought to question the evidentiary value of the Whatsapp messages. The Defence*

contended that the accused should be given the benefit of doubt as there was no other evidence produced by the prosecution to support their claim other than DD. Hence, the accused should be acquitted of all the charges. The Defence also pleads the sudden and grave provocation given by Rohit to Chandan.

11. *This case of **State v. Chandan** is subject to a final hearing on 15.05.2022 in which the Judgement will be pronounced.*
12. *Based on the given facts, decide the matter and give your judgement. Also, award a reasonable punishment.*

NOTE: All the laws of the Republic of Sindia are in pari materia with that of the Republic of India.



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